



THE ASSAM GAZETTE  
অসাধাৰণ  
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

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NOTIFICATION

The 28th April, 1993

No. LGL.138/91/22.-- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

Assam Act No. VII OF 1993.

(Received the assent of the President on 30.3.93)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS  
(ASSAM AMENDMENT) ACT, 1992.

An  
ACT

further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, in its application to the State of Assam.

**Preamble**

Whereas it is expedient to amend the Bengal, Agra and Assam Civil Courts Act, 1887, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

It is hereby enacted in the Forty-Third Year of the Republic of India as follows :-

**Short title,  
extent and  
commencement.**

1.(1) This Act may be called the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 1992.

(2) It shall extend to the whole of the State of Assam.

(3) It shall come into force at once.

**Amendment  
of section 19  
of the Central  
Act 12 of 1887.**

2.(1) In section 19 of the principal Act, in sub-section (1), for the words "three thousand rupees" the words "seven thousand rupees" shall be substituted.

(2) In section 19 of the principal Act, in sub-section (2) for the words "ten thousand rupees" the words "twentyfive thousand rupees" shall be substituted.

**Amendment  
of section  
21 of the  
Central Act  
12 of 1887.**

3. In section 21 of the principal Act, in sub-section (1), in clause (a), for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted.

**Retrospective  
operation.**

4. (1) The provision of clause (a) of sub-section (1) of section 21 of the principal Act, as amended by section 3 of this Act, shall apply irrespective of the fact that suits, proceedings, decrees or orders out of which the appeals referred to therein arise, were instituted or made prior to the commencement of this Act.

(2) Notwithstanding anything to the contrary contained in the Limitation Act, 1963, an appeal from a decree or order made before the commencement of this Act, which but for the provisions of this Act, would have been preferred before the High Court within ninety days from the date of such decree or order shall be preferred to the District Judge, within the said period.

**Savings**

5. Nothing in this Act shall be deemed to affect any appeal instituted prior to the Commencement of this Act.

K. LASKAR,  
Secretary to the Government of Assam,  
Legislative Department.

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Guwahati

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